



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

O/o THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
(CLA) A- WING, INDRAPRASTHA BHAWAN, I.P. ESTATE, NEW DELHI

File No. DLIECAAPPEAL00000245AM.24/Appeal/CLA/ 203 Date: 01/4/2024

Name of the Appellant : M/s. Sarvada Legal
C-564 Basement, Defence Colony,
New Delhi-110024.

Order appealed : Rejection letter No.DLISEISAPPLY00108703AM.22
Dated 06.03.2023

Order in Appeal passed by : Shri Gangadhar Panda, Addl. DGFT (CLA),
New Delhi.

Order – in – Appeal

1. Any person/party aggrieved by this order, may under Section 16 of the Foreign Trade (Development & Regulation) Act, 1992 file a review appeal against the same to the Competent Authority i.e. DGFT, Vanijya Bhawan, Akbar Road, New Delhi. The review appeal shall be filed within 45 days from the date of receipt of this Order. Review appeal may be accompanied by a copy of the Order-in-Appeal duly affixed with a four rupees stamp thereon as per Court Fee Act, with all the documents of evidence in the form of Annexure to the Review Appeal relied upon in support of the Review Appeal, under intimation to this office.
2. This appeal was filed under Section 15 of the Foreign Trade (Development & Regulation) Act, 1992 by M/s. Sarvada Legal, New Delhi against Rejection letter No.DLISEISAPPLY00037164AM.22 dated 14.09.2023 passed by FTDO, O/o Addl. DGFT, CLA, New Delhi.
3. M/s Sarvada Legal had applied for SEIS and the same was rejected on the grounds that the appellant has failed to submit their reply within 90 days in respect of last DL issued on 01.03.2023.

4. Aggrieved by the aforesaid rejection letter, the appellant preferred an appeal on 27.10.2023. Date of personal hearing had been fixed on 14.12.2023. Shri Yash Harjai and Shri Siddhant Garg, Associates appeared for hearing. After discussion, the hearing was adjourned. Next date of personal hearing had been fixed on 05.03.2024. Shri Seetharaman, Owner appeared for hearing and requested for restoration of the case. He submitted that out of 28 FIRC's only in few FIRC's the purpose code had been wrongly mentioned by the authorised dealer as "management consultancy services". The authorised dealer took some time despite repeated follow up by the appellant. Finally, the authorised dealer has provided the revised FIRC's on 13.09.2023 with correct purpose as "Legal Services". So the delay was on the part of Authorised Dealer in providing the revised FIRC's despite continuous follow-up with them.
5. I, therefore, in exercise of the powers vested in me, under section 15 of the Foreign Trade (Development & Regulation) Act, 1992, as amended, and after careful consideration of the contention of the appellant and the documents on record, pass the following order.

Order

File No.DLIECAAPPEAL00000245AM.24/Appeal/CLA/

Date:

6. The appeal is accepted and the case is remitted back to concerned section for denovo consideration.



(GANGADHAR PANDA)

Additional Director General of Foreign Trade

Copy to:

EPS section, O/o Addl. DGFT, CLA, New Delhi for information and necessary action at their end.

o/c

(PALANI PHANI KIRAN S)

Asstt. Director General of Foreign Trade